

MINUTES OF THE MEETING No. 12/09 HELD ON 18.6.2008
UNDER THE CHAIRMANSHIP OF Shri S.K.Prasad Addl. DGFT.

- **The 12/09 meeting of Advance Licensing Committee was held on 18.6.2008 under the Chairmanship of Shri S.K.Prasad Addl. DGFT.**

- The Committee first considered minutes of the NC meeting No. 11/09 for confirmation and confirmed and adopted the same without any change.

Case No. A-74 NC No. 12/09 Dated 18.6.08	M/s. V.V.F. Ltd. F.N. 01/83/162/ 304/ AM09/DES-IV RLA F.No. 03/95/40/ 1280/AM08
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The Committee considered the subject Para 4.4.2 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/25/2008/Ch.II dated 18.6.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Distilled. Fatty Acid (C 18- C 20/ C 18-C 22/ Erucic Acid-45/Erucic Acid-90/Behenic Acid	2400.00 MT	Crambe Oil FFA 2% Max (as Oleic) I.V. 80-120 SV 166-198 with Erucic content 50%	2883 MT
Refined Glycerine	223.00 MT	Minimum	

Entire quantity of fatty Acids derived from crambe Oil will be exported.

No repeat license may be given as the value of bye products fluctuates.

The above norms are applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-96 NC No. 12/09 Dated 18.6.08	M/s. Orchem Industries Pvt. Ltd. F.N. 01/83/50/ 7/ AM07/DES-IV RLA F.No. 09/24/40/ 512/AM06 Lic. NO. 0910025837 dt. 3.4.2006
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.7.2008..

Case No. M-97 NC No. 12/09 Dated 18.6.08	M/s. Excel Crop Care Ltd. F.N. 01/83/162/ 118/ AM09/DES-IV RLA F.No. 03/94/40/ 1260/AM07 Lic. NO. 0310420461 dt. 21.2.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to amend the description of export product as “ Zinc Phosphide ” in place of “ Zinc Phosphide 80% ” in case no. A-1062 as mentioned in the decision taken in the ALC meeting no. 38/08 dt. 26.12.2007.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. M-98 NC No. 12/09 Dated 18.6.08	M/s. Ajanta Offsets & Packagings Ltd. F.N. 01/85/50/ 544/ AM08/DES-IV RLA F.No. 05/24/40/ 1036/AM08 Lic. NO. 051201505 dt. 22.3.2007
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The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 18.6.2008 offered by him the Committee decided to call for the following information from the firm as under:-

1. Width of Head and Tailband.
2. GSM of Crepe paper.
3. Area in Sq. Meter of stamping foil to be imported.
4. Nett content of Head & Tail band, Crepe Paper Stamping foil and Ribbon in import.

Accordingly the case may be re-listed on 16.7.2008.

Case No. M-99 NC No. 12/09 Dated 18.6.08	M/s. Parijat Agencies, G.K. New Delhi F.N. 01/83/162/ 1016/ AM08/DES-IV RLA F.No. 05/24/40/ 469/AM08 Lic. NO. 0510212853 dt. 30.11.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.7.2008..

Case No. M-100 NC No. 12/09 Dated 18.6.08	M/s. Chemocid Impex Pvt. Ltd. F.N. 01/83/50/ 1513/ AM08/DES-IV RLA F.No. 03/94/40/ 790/AM08
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Lic. NO. 0310449461 dt. 6.11.2007

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/48/2006/Ch.II dated 2.6.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Solvent Blue GL Liquid	1 kg.	1. Quinizarine (real) 2. Mono N-Octyl Amine 3. Mono-N-Hexyl Amine 4. Mono-2-Ethyl Hexyl Amine 5. Aromatic solvent	0.443 kg. 0.167 kg. 0.034 kg. 0.328 kg. 0.400 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-101 NC No. 12/09 Dated 18.6.08	M/s. Chemocid Impex Pvt. Ltd. F.N. 01/83/50/ 903/ AM08/DES-IV RLA F.No. 03/94/40/ 230/AM08 Lic. NO. 0310431785 dt. 6.6.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/48/2006/Ch.II dated 2.6.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Solvent Blue GL Liquid	1 kg.	1. Quinizarine (real) 2. Mono N-Octyl Amine 3. Mono-N-Hexyl Amine	0.443 kg. 0.167 kg. 0.034 kg.

		4. Mono-2-Ethyl Hexyl Amine 5. Aromatic solvent	0.328 kg. 0.400 kg.
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-102 NC No. 12/09 Dated 18.6.08	M/s. A.M.Todd Co. India Pvt. Ltd. F.N. 01/83/50/ 1433/ AM08/DES-IV RLA F.No. 03/94/40/ 770/AM08 Lic. NO. 0310447839 dt. 25.10.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.7.2008

Case No. M-103 NC No. 12/09 Dated 18.6.08	M/s. GKB Ophthalmics Ltd. Goa F.N. 01/87/162/ 614/ AM08/DES-IV
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The Committee considered the case as per agenda for modification of Input Output Norms for Rough Ophthalmics Glass Blanks.

The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him and taking cue from SION A 1049, the Committee decided to allow items of import with 10% wastage..

Dev. Commissioner concerned may take necessary action under Para 6.8 (e) of F.T.P. as per above decision of Norms Committee.

Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New Delhi -110011

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 12/83-ALC1/2008 **MEETING DATE** : 18.06.2008

1	Case No.: 46/13/87-ALC1/2005	Party Name:ARIES AGRO-VET INDUSTRIES LTD.,	Meet No/Date:12/83-ALC1/2008 18.06.2008	Status: Case Deferred
	HQ File :01/87/050/00300/AM06/	RLA File :03/94/040/00225/AM06/	Lic.No/Date:0310334240 14.06.2005	Defer Date:16.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from depts. Of Fertilizer. In this case a DO reminder was issued on 17.6.2008 Accordingly the case may be re-listed on 16.7.2008.			

2	Case No.: 30/6/83-ALC1/2008	Party Name:ATUL LIMITED,	Meet No/Date:12/83-ALC1/2008 18.06.2008	Status: Case Approved
	HQ File :01/83/050/00140/AM09/	RLA File :08/24/040/00069/AM07/	Lic.No/Date:0810058448 26.07.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.15022/24/2006 dated 5.3.2007 decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Metsulfuron Methyl 60% WDG	1 kg.	1. 2-(Carbomethoxy) Benzene Sulfonamide (Ortho Sulfonamide Methyl Benzoate)	0.587 kg.
			2. 2-Amino 4-Methoxy 6-Methyl-1,3,5-Triazine (Amino Triazine)	0.280 kg.
			3. N-Butyl Isocyanate	0.135 kg.

		4. Morwet D-450	0.050 kg.
		5. Morwet EFN Powder	0.0375 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

3	Case No.:24/27/82-ALC1/2006	Party Name:JINDAL WOOD PRODUCTS (P) LTD	Meet No/Date:12/83-ALC1/2008 18.06.2008	Status:Case Deferred
	HQ File :01/82/050/00918/AM07/	RLA File :05/24/040/00397/AM07/	Lic.No/Date:0510190745 13.09.2006	Defer Date:16.07.2008
	Decision : The Committee considered the case as per agenda and noted that policy clarification is awaited from PC-III and decided to defer consideration of the case for four weeks for wants Accordingly the case may be re-listed on 16.7.2008			

4	Case No.:28/32/82-ALC1/2006	Party Name:HINDUSTAN LEVER LIMITED	Meet No/Date:12/83-ALC1/2008 18.06.2008	Status:Case Deferred
	HQ File :01/82/050/01116/AM07/	RLA File :03/94/040/00671/AM07/	Lic.No/Date:0310403037 09.10.2006	Defer Date:16.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Deptt. of PNG. Accordingly the case may be re-listed on 16.7.2008..			

5	Case No.:1/8/87-ALC1/2007	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:12/83-ALC1/2008 18.06.2008	Status:Case Rejected
	HQ File :01/87/050/01019/AM07/	RLA File :05/24/040/00934/AM07/	Lic.No/Date:0510199266 09.02.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply of the deficiency letter . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

6	Case No.: 5/2/82-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:12/83-ALC1/2008 18.06.2008	Status: Case Deferred
	HQ File :01/82/050/01729/AM07/	RLA File :34/24/040/00272/AM07/	Lic.No/Date:3410018221 01.03.2007	Defer Date:16.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from Deptt. Of Fertilizer. Accordingly the case may be re-listed on 16.7.2008.			

7	Case No.: 13/22/83-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:12/83-ALC1/2008 18.06.2008	Status: Case Deferred
	HQ File :01/83/050/00279/AM08/	RLA File :34/24/040/00019/AM08/	Lic.No/Date:3410018758 09.05.2007	Defer Date:16.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from Deptt. Of Fertilizer. Accordingly the case may be re-listed on 16.7.2008.			

8	Case No.: 68/19/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:12/83-ALC1/2008 18.06.2008	Status: Case Deferred
	HQ File :01/83/050/00586/AM08/	RLA File :03/94/040/00245/AM08/	Lic.No/Date:0310432924 18.06.2007	Defer Date:16.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks. The representative of D/o C&PC (Chem.Div.) stated that they had issued a D/L to firm for further information. Accordingly the case may be re-listed on 16.7.2008..			

9	Case No.: 868/24/83-ALC1/2007	Party Name:SURYA INTERNATIONAL	Meet No/Date:12/83-ALC1/2008 18.06.2008	Status: Case Deferred
	HQ File :01/83/050/00870/AM08/	RLA File :08/24/040/00105/AM08/	Lic.No/Date:0810066289 01.08.2007	Defer Date:16.07.2008
	Decision : The Committee considered the case as per agenda and noted that no reply received from M/o FPI and decided to refer the case to DC(SSi) and defer consideration of the case for four weeks. The Deptt. of DC (SSi) will assess the case. .			

Accordingly the case may be re-listed on 16.7.2008..

10	Case No.:951/24/83-ALC1/2007	Party Name:GEMWOOD A DIVISION OF GMD INTERNATIONAL	Meet No/Date:12/83-ALC1/2008 18.06.2008	Status:Case Deferred
	HQ File :01/83/050/00967/AM08/	RLA File :10/24/040/00098/AM08/	Lic.No/Date:1010027139 16.08.2007	Defer Date:16.07.2008
	Decision : The Committee considered the case as per agenda and noted that policy clarification is awaited from PC-III and decided to defer consideration of the case for four weeks for wants Accordingly the case may be re-listed on 16.7.2008			

11	Case No.:992/24/83-ALC1/2007	Party Name:SAUDAGAR INTERNATIONAL EXPORTS	Meet No/Date:12/83-ALC1/2008 18.06.2008	Status:Case Deferred
	HQ File :01/83/050/01010/AM08/	RLA File :32/24/040/00023/AM08/	Lic.No/Date:3210036031 23.08.2007	Defer Date:16.07.2008
	Decision : The Committee considered the case as per agenda and noted that policy clarification is awaited from PC-III and decided to defer consideration of the case for four weeks for wants Accordingly the case may be re-listed on 16.7.2008			

12	Case No.:350/23/85-ALC3/2007	Party Name:HITACHI-KK MANUFACTURING CO	Meet No/Date:12/83-ALC1/2008 18.06.2008	Status:Case Deferred
	HQ File :01/85/050/00065/AM08/	RLA File :02/24/040/00148/AM08/	Lic.No/Date:0210103469 23.08.2007	Defer Date:16.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 16.7.2008..			

	Case No.:131/27/83-ALC1/2007	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:12/83-ALC1/2008 18.06.2008	Status:Case Approved
	HQ File :01/83/050/01205/AM08/	RLA File :02/24/040/00153/AM08/	Lic.No/Date:0210104127 19.09.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. Of DBT			

forwarded vide their U.O. No. BT/IL/05/286/2008-PID dated 28.5.2008 and decided to approve this case as under:-

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Item of Export	Qty	Item of Import	Qty
Enzyme Cellulase (Advazyme LG/LE/SP 100 and Softzyme)	1 MT	1. Ecostone HPL 1800 Cellulase 2. Ecostone HPL 1900 Cellulase 3. Ecostone CXP 500 Cellulase	42.73 gm. 14.71 gm 41.32 gm.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.: 155/27/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:12/83-ALC1/2008 18.06.2008	Status: Case Deferred
HQ File :01/83/050/01229/AM08/	RLA File :03/94/040/00565/AM08/	Lic.No/Date:0310444162 25.09.2007	Defer Date:16.07.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.7.2008..			

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Case No.: 6/30/83-ALC1/2007	Party Name:VEDANTA ALUMINIUM LIMITED	Meet No/Date:12/83-ALC1/2008 18.06.2008	Status: Case Deferred
HQ File :01/83/050/01375/AM08/	RLA File :05/24/040/00537/AM08/	Lic.No/Date:0510210655 17.10.2007	Defer Date:16.07.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Min. of steel and also decided to issue reminder to Min. of Mines. Accordingly the case may be re-listed on 16.7.2008..			

16	Case No.:41/30/83-ALC1/2007	Party Name:L'OREAL INDIA PVT. LTD.,	Meet No/Date:12/83-ALC1/2008 18.06.2008	Status:Case Deferred
	HQ File :01/83/050/01410/AM08/	RLA File :31/24/040/00246/AM08/	Lic.No/Date:3110031264 23.10.2007	Defer Date:16.07.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 11.5.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Copy of raw material required for Developer and Coloration Cream and conditions separately. 2. Copy of approved formulation under Drug & Cosmetics Act. and 3. Calculation sheet to arrive at the quantity of raw material required on the basis of approved formulation. Accordingly the case may be re-listed on 16.7.2008.			

17	Case No.:174/46/83-ALC1/2007	Party Name:PODDAR PIGMENTS LTD.,	Meet No/Date:12/83-ALC1/2008 18.06.2008	Status:Case Deferred
	HQ File :01/83/050/01982/AM08/	RLA File :13/24/040/00021/AM08/	Lic.No/Date:1310025212 24.10.2007	Defer Date:16.07.2008
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 16.7.2008..			

18	Case No.:40/32/83-ALC1/2007	Party Name:PATEL WOOD SYNDICATE	Meet No/Date:12/83-ALC1/2008 18.06.2008	Status:Case Deferred
	HQ File :01/83/050/01462/AM08/	RLA File :03/95/040/00745/AM08/	Lic.No/Date:0310448496 31.10.2007	Defer Date:16.07.2008
	Decision :The Committee considered the case as per agenda and noted that policy clarification is awaited from PC-III and decided to defer consideration of the case for four weeks for wants Accordingly the case may be re-listed on 16.7.2008			

19	Case No.:18/33/81-ALC2/2007	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:12/83-ALC1/2008 18.06.2008	Status:Case Deferred
	HQ File :01/81/050/00415/AM08/	RLA File :05/24/040/00615/AM08/	Lic.No/Date:0510211603 05.11.2007	Defer Date:16.07.2008
	Decision : The Committee considered the case as per agenda and decided call for application from RLA/firm and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 16.7.2008.			

20	Case No.:10/30/87-ALC1/2007	Party Name:SHALIMAR PAINTS LTD	Meet No/Date:12/83-ALC1/2008 18.06.2008	Status:Case Deferred
	HQ File :01/87/050/00480/AM08/	RLA File :03/95/040/01427/AM07/	Lic.No/Date:0310449522 07.11.2007	Defer Date:16.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 16.7.2008..			

21	Case No.:97/32/83-ALC1/2007	Party Name:SHALIMAR PAINTS LTD	Meet No/Date:12/83-ALC1/2008 18.06.2008	Status:Case Deferred
	HQ File :01/83/050/01519/AM08/	RLA File :03/95/040/01449/AM07/	Lic.No/Date:0310449518 07.11.2007	Defer Date:16.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 16.7.2008..			

22	Case No.:99/32/83-ALC1/2007	Party Name:SHALIMAR PAINTS LTD	Meet No/Date:12/83-ALC1/2008 18.06.2008	Status:Case Rejected
	HQ File :01/83/050/01521/AM08/	RLA File :03/95/040/01493/AM07/	Lic.No/Date:0310449519 07.11.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply of the deficiency letter issued on 27.3.2008.			

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

23	Case No.:3/36/85-ALC3/2007	Party Name:PREMIER PAPER PACKAGING	Meet No/Date:12/83-ALC1/2008 18.06.2008	Status:Case Deferred
	HQ File :01/85/050/00119/AM08/	RLA File :05/24/040/00620/AM08/	Lic.No/Date:0510212203 19.11.2007	Defer Date:16.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from firm. Accordingly the case may be re-listed on 16.7.2008.			

24	Case No.:4/39/83-ALC1/2007	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:12/83-ALC1/2008 18.06.2008	Status:Case Deferred
	HQ File :01/83/050/01583/AM08/	RLA File :03/95/040/00741/AM08/	Lic.No/Date:0310450752 20.11.2007	Defer Date:16.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 16.7.2008..			

25	Case No.:6/39/83-ALC1/2007	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:12/83-ALC1/2008 18.06.2008	Status:Case Deferred
	HQ File :01/83/050/01585/AM08/	RLA File :04/24/040/00273/AM08/	Lic.No/Date:0410092230 21.11.2007	Defer Date:16.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 16.7.2008..			

26	Case No.:27/39/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:12/83-ALC1/2008 18.06.2008	Status:Case Deferred
	HQ File :01/83/050/01606/AM08/	RLA File :17/24/040/00086/AM08/	Lic.No/Date:1710001820 26.11.2007	Defer Date:16.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.7.2008..

27	Case No.: 29/51/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:12/83-ALC1/2008 18.06.2008	Status: Case Rejected
	HQ File :01/83/050/02063/AM08/	RLA File :05/24/040/00648/AM08/	Lic.No/Date:0510212559 26.11.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not comply with the requirements as discussed and explained during the personal hearing on 23.4.2008. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

28	Case No.: 62/39/83-ALC1/2007	Party Name:APURVA BUILD CARE TECHNOLOGIES PVT. LTD.	Meet No/Date:12/83-ALC1/2008 18.06.2008	Status: Case Deferred
	HQ File :01/83/050/01641/AM08/	RLA File :03/94/040/01413/AM07/	Lic.No/Date:0310451667 27.11.2007	Defer Date:16.07.2008
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 16.7.2008..			

29	Case No.: 63/39/83-ALC1/2007	Party Name:APURVA BUILD CARE TECHNOLOGIES PVT. LTD.	Meet No/Date:12/83-ALC1/2008 18.06.2008	Status: Case Deferred
	HQ File :01/83/050/01642/AM08/	RLA File :03/94/040/01411/AM07/	Lic.No/Date:0310451675 27.11.2007	Defer Date:16.07.2008
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 16.7.2008..			

30	Case No.: 70/39/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:12/83-ALC1/2008 18.06.2008	Status: Case Deferred
	HQ File :01/83/050/01649/AM08/	RLA File :03/94/040/00177/AM07/	Lic.No/Date:0310452258 30.11.2007	Defer Date:16.07.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.7.2008..

Case No.: 67/39/83-ALC1/2007	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:12/83-ALC1/2008 18.06.2008	Status: Case Approved
HQ File :01/83/050/01646/AM08/	RLA File :04/24/040/00195/AM08/	Lic.No/Date:0410092448 30.11.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. Of IPP forwarded vide their U.O. No. Nil dated 18.6.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Solder Paste 63/37 OL107E (Tin 63% & Lead 37%)	1 kg.	1. Solder Powder – Tin 63%, Lead 37%	0.733 kg.
		2. Solder Powder – Tin 62%, Lead 36%, Silver 2%	0.178 kg.
		3. Paste Flux 361 NAHV	0.0495 kg.
		4. Paste Flux 361 NALV	0.0495 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 121/39/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:12/83-ALC1/2008 18.06.2008	Status: Case Deferred
HQ File :01/83/050/01700/AM08/	RLA File :03/94/040/00433/AM08/	Lic.No/Date:0310452875 06.12.2007	Defer Date:16.07.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.7.2008..

33	Case No.:175/39/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:12/83-ALC1/2008 18.06.2008	Status:Case Deferred
	HQ File :01/83/050/01754/AM08/	RLA File :03/94/040/00882/AM08/	Lic.No/Date:0310453855 13.12.2007	Defer Date:16.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.7.2008..			

34	Case No.:18/51/83-ALC1/2007	Party Name:ZIRCON EXPORTS PVT.LTD.,	Meet No/Date:12/83-ALC1/2008 18.06.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/02052/AM08/	RLA File :05/24/040/00640/AM08/	Lic.No/Date:0510214223 31.12.2007	Defer Date:18.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 16.7.2008..			

35	Case No.:15/1/83-ALC1/2008	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:12/83-ALC1/2008 18.06.2008	Status:Case Deferred
	HQ File :01/83/050/02089/AM08/	RLA File :03/94/040/00967/AM08/	Lic.No/Date:0310456995 08.01.2008	Defer Date:16.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.7.2008..			

36	Case No.:12/51/83-ALC1/2007	Party Name:GEMWOOD A DIVISION OF GMD INTERNATIONAL	Meet No/Date:12/83-ALC1/2008 18.06.2008	Status:Case Deferred
	HQ File :01/83/050/02046/AM08/	RLA File :10/24/040/00156/AM08/	Lic.No/Date:1010028447 10.01.2008	Defer Date:16.07.2008
	Decision : The Committee considered the case as per agenda and noted that policy clarification is awaited from PC-III and decided to defer consideration of the case for four weeks for wants Accordingly the case may be re-listed on 16.7.2008			

37	Case No.:33/51/83-ALC1/2007	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:12/83-ALC1/2008 18.06.2008	Status:Case Approved
	HQ File :01/83/050/02067/AM08/	RLA File :10/24/040/00170/AM08/	Lic.No/Date:1010028513 15.01.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/23/2004/Ch.II dated 27.5.2008 decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Automobile Exhaust Catalyst Honeycomb Type Envicat-5034 (CNG Cat) with Honey Comb Substrate Containing: Platinum content : 1.366 gms, Palladium content : 13.66 gms Cerium Oxide content : 181gms Y2O3 content : 18 gms. Alumina content : 985 gms.	1 No.	1. 1. Relevant Ceramic Honeycomb Substrate 2. Platinum as Platinum Sulphite Acid Solution 3. Palladium as Palladium Chloride Solution 4. Collodial Ceria Acetate 5. Yittria Colloid Alumina Powder 6. Alumina Powder	1 No. 1.366 gms. 13.66 gms 905 gms 131 gms 985 gms
	RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

38	Case No.:10/51/83-ALC1/2007	Party Name:INTELLIPACK SOLUTIONS PVT.LTD.	Meet No/Date:12/83-ALC1/2008 18.06.2008	Status:Case Deferred
	HQ File :01/83/050/02044/AM08/	RLA File :07/24/040/00718/AM08/	Lic.No/Date:0710055469 16.01.2008	Defer Date:16.07.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to call net content of wood in Cubic Mtrs. both in import and			

export from the firm.

Accordingly the case may be re-listed on 16.7.2008.

39	Case No.:11/51/83-ALC1/2007	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:12/83-ALC1/2008 18.06.2008	Status:Case Deferred
	HQ File :01/83/050/02045/AM08/	RLA File :04/24/040/00339/AM08/	Lic.No/Date:0410093289 18.01.2008	Defer Date:16.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.7.2008..			

40	Case No.:4/51/83-ALC1/2007	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:12/83-ALC1/2008 18.06.2008	Status:Case Deferred
	HQ File :01/83/050/02038/AM08/	RLA File :05/24/040/00808/AM08/	Lic.No/Date:0510215389 24.01.2008	Defer Date:16.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 16.7.2008..			

41	Case No.:21/51/83-ALC1/2007	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:12/83-ALC1/2008 18.06.2008	Status:Case Deferred
	HQ File :01/83/050/02055/AM08/	RLA File :05/24/040/00829/AM08/	Lic.No/Date:0510215374 24.01.2008	Defer Date:16.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/L on 3.6.2008 from the firm Accordingly the case may be re-listed on 16.7.2008..			

42	Case No.:19/51/83-ALC1/2007	Party Name:GUJARAT CHEMICALS	Meet No/Date:12/83-ALC1/2008 18.06.2008	Status:Case Deferred
	HQ File :01/83/050/02053/AM08/	RLA File :08/24/040/00235/AM08/	Lic.No/Date:0810069816 25.01.2008	Defer Date:16.07.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.7.2008..

43	Case No.:23/51/83-ALC1/2007	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:12/83-ALC1/2008 18.06.2008	Status:Case Deferred
	HQ File :01/83/050/02057/AM08/	RLA File :05/24/040/00643/AM08/	Lic.No/Date:0510215778 01.02.2008	Defer Date:02.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 2.7.2008..			

44	Case No.:28/1/83-ALC1/2008	Party Name:VVF LIMITED,	Meet No/Date:12/83-ALC1/2008 18.06.2008	Status:Case Deferred
	HQ File :01/83/050/02102/AM08/	RLA File :03/95/040/01083/AM08/	Lic.No/Date:0310460265 06.02.2008	Defer Date:16.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 16.7.2008..			

45	Case No.:1/47/83-ALC1/2007	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:12/83-ALC1/2008 18.06.2008	Status:Case Approved
	HQ File :01/83/050/02025/AM08/	RLA File :08/24/040/00257/AM08/	Lic.No/Date:0810070095 13.02.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/188/2003/Ch.III dated 6.2.2006 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Reactive Black ANN (Reactive Black WNN)	1 kg.	1. H-Acid 2. Aniline Oil	0.228 kg. 0.348 kg.

		3. J Acid	0.030 kg.
		4. Meta Phenylene Diamine 4-Sulfonic Acid	0.070 kg.
		5. Sodium Nitrite	0.150 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:2/47/83-ALC1/2007	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:12/83-ALC1/2008 18.06.2008	Status:Case Approved
HQ File :01/83/050/02026/AM08/	RLA File :08/24/040/00261/AM08/	Lic.No/Date:0810070161 15.02.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/188/2003/Ch.III dated 5.4.2004 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Acid Blue (Dye content 98%)	1 kg.	1. Peri Acid 2. Beta Naphthol 3. Sodium Nitrite	0.677 kg. 0.483 kg. 0.457 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:39/51/83-ALC1/2007	Party Name:STANDARD OIL ADDITIVES PVT. LTD.	Meet No/Date:12/83-ALC1/2008 18.06.2008	Status:Case Deferred
HQ File :01/83/050/02073/AM08/	RLA File :07/21/040/01364/AM08/	Lic.No/Date:0710056071 26.02.2008	Defer Date:16.07.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.7.2008..

48	Case No.:3/8/83-ALC1/2008	Party Name:HITACHI-KK MANUFACTURING CO	Meet No/Date:12/83-ALC1/2008 18.06.2008	Status:Case Deferred
	HQ File :01/83/050/00171/AM09/	RLA File :02/24/040/00311/AM08/	Lic.No/Date:0210109810 04.03.2008	Defer Date:16.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSl). Accordingly the case may be re-listed on 16.7.2008..			

49	Case No.:1/51/83-ALC1/2007	Party Name:SURYA INTERNATIONAL	Meet No/Date:12/83-ALC1/2008 18.06.2008	Status:Case Deferred
	HQ File :01/83/050/02035/AM08/	RLA File :08/24/040/00256/AM08/	Lic.No/Date:0810070674 13.03.2008	Defer Date:16.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks. Since no reply has been received from MFPI the committee decided to refer the case to the DC(SSl). Accordingly the case may be re-listed on 16.7.2008..			

50	Case No.:8/51/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:12/83-ALC1/2008 18.06.2008	Status:Case Deferred
	HQ File :01/83/050/02042/AM08/	RLA File :17/24/040/00163/AM08/	Lic.No/Date:1710001993 14.03.2008	Defer Date:16.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.7.2008..			

	Case No.:9/51/83-ALC1/2007	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:12/83-ALC1/2008 18.06.2008	Status:Case Approved
	HQ File :01/83/050/02043/AM08/	RLA File :08/24/040/00271/AM08/	Lic.No/Date:0810070725 17.03.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/188/2003/Ch.III dated 17.8.2007 and decided to approve this case on repeat basis as under:-

51

Item of Export	Qty	Item of Import	Qty
Acid Brown 349	1 kg.	1. H-Acid 2. Sodium Nitrite 3. Resorcinol 4. 4-Nitro Amino Phenol	0.399 kg. 0.252 kg. 0.138 kg. 0.193 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

52

Case No.:10/12/83-ALC1/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:12/83-ALC1/2008 18.06.2008	Status:Case Deferred
HQ File :01/83/050/00351/AM09/	RLA File :09/24/040/00514/AM08/	Lic.No/Date:0910033449 26.03.2008	Defer Date:16.07.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.7.2008..			

53

Case No.:3/2/83-ALC1/2008	Party Name:ATUL LIMITED,	Meet No/Date:12/83-ALC1/2008 18.06.2008	Status:Case Deferred
HQ File :01/83/050/00003/AM09/	RLA File :08/24/040/00274/AM08/	Lic.No/Date:0810070921 27.03.2008	Defer Date:02.07.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for twoweeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.7.2008..			

54	Case No.:4/8/83-ALC1/2008	Party Name:INTEGRATED FIRE PROTECTION PVT. LTD.	Meet No/Date:12/83-ALC1/2008 18.06.2008	Status:Case Deferred
	HQ File :01/83/050/00172/AM09/	RLA File :02/24/040/00288/AM08/	Lic.No/Date:0210110855 28.03.2008	Defer Date:16.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.7.2008..			

55	Case No.:5/12/83-ALC1/2008	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:12/83-ALC1/2008 18.06.2008	Status:Case Deferred
	HQ File :01/83/050/00346/AM09/	RLA File :02/24/040/00029/AM09/	Lic.No/Date:0210112600 21.05.2008	Defer Date:16.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 16.7.2008..			

56	Case No.:1/12/83-ALC1/2008	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:12/83-ALC1/2008 18.06.2008	Status:Case Deferred
	HQ File :01/83/050/00342/AM09/	RLA File :05/24/040/00157/AM09/	Lic.No/Date:0510221654 05.06.2008	Defer Date:16.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.7.2008..			

57	Case No.:2/12/83-ALC1/2008	Party Name:MARQUE IMPEX	Meet No/Date:12/83-ALC1/2008 18.06.2008	Status:Case Deferred
	HQ File :01/83/050/00343/AM09/	RLA File :29/24/040/00004/AM09/	Lic.No/Date:2910009127 05.06.2008	Defer Date:16.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks. Since no reply has been received from MFPI the committee decided to refer the case to the DC(SSi). Accordingly the case may be re-listed on 16.7.2008..			

58	Case No.:3/12/83-ALC1/2008	Party Name:BLS POLYMERS LTD.	Meet No/Date:12/83-ALC1/2008 18.06.2008	Status:Case Deferred
	HQ File :01/83/050/00344/AM09/	RLA File :05/24/040/00137/AM09/	Lic.No/Date:0510221660 06.06.2008	Defer Date:16.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 16.7.2008..			

59	Case No.:4/12/83-ALC1/2008	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:12/83-ALC1/2008 18.06.2008	Status:Case Deferred
	HQ File :01/83/050/00345/AM09/	RLA File :05/24/040/00139/AM09/	Lic.No/Date:0510221695 06.06.2008	Defer Date:16.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.7.2008..			

60	Case No.:6/12/83-ALC1/2008	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:12/83-ALC1/2008 18.06.2008	Status:Case Approved
	HQ File :01/83/050/00347/AM09/	RLA File :08/24/040/00036/AM09/	Lic.No/Date:0810072415 09.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/188/2003/Ch.III dated 6.2.2006 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Reactive Black ANN (Reactive Black WNN)	1 kg.	1. H-Acid 2. Aniline Oil 3. J Acid 4. Meta Phenylene Diamine 4- Sulfonic Acid	0.228 kg. 0.348 kg. 0.030 kg. 0.070 kg.

5. Sodium Nitrite

0.150 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:7/12/83-ALC1/2008

Party Name:INDO COLCHEM LIMITED

Meet No/Date:12/83-ALC1/2008
18.06.2008Status:Case
Approved

HQ File :01/83/050/00348/AM09/

RLA File :08/24/040/00168/AM08/

Lic.No/Date:0810072416
09.06.2008

Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/188/2003/Ch.III dated 6.2.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Reactive Black ANN (Reactive Black WNN)	1 kg.	1. H-Acid 2. Aniline Oil 3. J Acid 4. Meta Phenylene Diamine 4- Sulfonic Acid 5. Sodium Nitrite	0.228 kg. 0.348 kg. 0.030 kg. 0.070 kg. 0.150 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:8/12/83-ALC1/2008

Party Name:INDO COLCHEM LIMITED

Meet No/Date:12/83-ALC1/2008
18.06.2008Status:Case
Deferred

HQ File :01/83/050/00349/AM09/

RLA File :08/24/040/00171/AM08/

Lic.No/Date:0810072417
09.06.2008Defer
Date:16.07.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks

for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.7.2008..

63	Case No.:9/12/83-ALC1/2008	Party Name:INDO COLCHEM LIMITED	Meet No/Date:12/83-ALC1/2008 18.06.2008	Status:Case Deferred
	HQ File :01/83/050/00350/AM09/	RLA File :08/24/040/00172/AM08/	Lic.No/Date:0810072418 09.06.2008	Defer Date:16.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.7.2008..			

Date:23.06.2008

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer